

J

Crl.A.No. 694 OF 2004
ITEM No.101(Part-heard)

Court No.8

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 694 OF 2004.

JAGDISH & ANR.

Appellant (s)

VERSUS

STATE OF HARYANA

Respondent (s)

(With applns.for bail and intervention and with office report)

Date : 04/05/2005 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI
HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant (s)Ms.Madhu Tewatia,Adv.
Mr.CS Ashri,Adv.

For Respondent (s)M/s SK Bandyopadhyay,CL Sahu,
Hema Sahu,Advs.

Mr.TV George,Adv.
Mr.Manjit Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the parties.
The judgment is reserved.
List on 12.5.2005 at 2.00 p.m. for judgment before the same Bench.

[Naresh Kumar] [Pushp Lata Bhardwaj]
Court Master Court Master